

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.405**  
**CP(CAA)91/ND/2022**

**IN THE MATTER OF:**

Shree Durga Home Appliances Private limited ... Applicant  
With Summer Cool Home Appliances Limited

**under Section 230-232**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ramesh Chandra, Mr. Anirudh Kr. Pandey,  
Mr. Sanjiv Kr. Thakur, Advs.  
For the I.T. Department : Mr. Pratyaksh Gupta Jr. St. Counsel & Adv.  
Ashish Kumar with Parbhat kumar Adv.  
For the RD : Mr. Aakash Sharma, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant as well as Ld. Counsel for the RD are present physically. Ld. Counsel for the Income Tax Department is present through VC. Ld. Counsel for the RD as well as Income Tax Department seeks some time to file the report. As a last and final chance, ten days time is granted to file the report. List the matter on **04.06.2024**.

In the meantime, Ld. Counsel for the Applicant is directed to take steps to upload the affidavit on board.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**